

Grant of Industrial Licences for manufacture of Salbutamol

117. SHRI K. V. R. S. BALA SUBBA RAO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of units which have been granted Industrial Licence and Registration with DGTD for manufacture of Salbutamol, names of units, capacity approved, installed capacity and their production during 1981 and 1982 up to October, 1982;

(b) what is the projected demand of Salbutamol by 1982-83;

(c) how many proposals for expansion of capacity or representations pending at present; and

(d) to what percentage in excess of approved capacity, a unit can produce, without additional plant and machinery, and without additional foreign exchange according to the present policy?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (c) The information has already been given in reply to parts (a) and (b) of Unstarred Question No. 2508-A answered on 14-9-1981 in Rajya Sabha.

The production of Salbutamol by CIPLA and Fairdeal during 1981-82 is reported to be 176 kgs. and 47 kgs. up to October, 1981 and September 1981 respectively.

(b) The Working Group on Drugs and Pharmaceuticals has projected a demand of 950 kgs. by 1982-83.

(d) Any undertaking licensed/registered under the I (D&R Act, 1951) can produce up to 25 per cent in excess of the approved capacity subject to the following conditions:—

(i) No additional plant and machinery is installed except minor balancing equipments procured indigenously.

(ii) No additional expenditure of foreign exchange is involved.

(iii) The extra production does not occasion any additional demand for scarce raw-materials; and

(iv) The item concerned is not reserved for the small scale sector.

Entitlement of M/s. Glaxo for canalised Bulk Drugs

118. SHRI K. V. R. S. BALA SUBBA RAO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the entitlement of M/s. Glaxo for various canalised bulk drugs and raw materials during each of the last three years and the quantity of each of canalised material procured from the canalising agency and other sources;

(b) whether it is a fact that M/s. Glaxo have in the past been utilising canalised raw materials in excess of their entitlement and if so, what action has been taken against the company; and

(c) what quantity of Griseofulvin was procured by M/s. Glaxo from CPC, IDPL and other sources during each of the year 1975-76 and what is their licensed capacity for Griseofulvin formulations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

Representation of M/s. Glaxo on Salbutamol

119. SHRIMATI AZIZA IMAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the reasons for entertaining the representation of M/s. Glaxo on Salbutamol without communicating the decision of LC-cum-MRTP con-